

Framing of Recruitment Rules by Public Sector Undertakings

***570 SHRI PRAKASH VIR SHASTRI :
SHRI BHAIRON SINGH
SHEKHAWAT :**

Will the Minister of FINANCE be pleased to state :

(a) the names of the public sector undertakings which have not yet framed rules regarding recruitment, terms and conditions of service and promotions of their employees; and

(b) the reasons for not framing these rules by each undertaking and the action proposed to be taken in this regard by each undertaking separately ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) and (b) The Boards of Directors of the public enterprises are competent to draw up their own rules for recruitment, promotion and other terms and conditions of service. Information is available for 112 out of 118 enterprises. Most of them have their own rules while some have adopted either the rules of other similar enterprises or the Central Government rules. Information in respect of 27 enterprises which fall in the latter category is given in the statement laid on the table of the House. [See Appendix C, Annexure No. 72] Information in respect of the remaining 6 enterprises is being collected and will be laid on the Table of the House.

Malpractices by R. B. I. Employees of Nagpur Branch

***571. SHRI S. W. DHABE :**

Will the Minister of FINANCE be pleased to state;

(a) whether it is a fact that in August, 1974 some employees of the Nagpur branch of Reserve Bank of India were suspended for substituting take or bad currency notes in transaction under Currency Note Refund Rules;

(b) if so, what are the details in this regard and what steps have been taken by Government to check this malpractice; and

(c) whether such instances have also been noticed at other branches of the Reserve Bank of India ?

2—M783RSS/74

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) to (c) A statement giving the requisite information is laid on the Table of the House.

Statement

The reserve Bank of India had received reports that an Assistant Treasurer (Staff Officer Grade II) in charge of one of the notes examination sections in Nagpur was having dealings with certain local dealers in defective notes, assisted by some employees of the section for a pecuniary benefit. It was alleged that he had passed and substituted or caused to be substituted in packets containing good notes, mutilated notes accepted by him from the local shroffs by taking out good notes for payment to the shroffs and also that by passing such mutilated notes and perhaps also by substituting them for good notes he had exceeded the authority vested in him or acted in an irregular manner. The matter was looked into by the Reserve Bank of India. On an examination of the various factors with reference to the evidence that was immediately available, the Assistant Treasurer concerned was placed under suspension with effect from 16th August, 1974 with a view to facilitating a fuller investigation and enquiry. A charge sheet was framed against the above Assistant Treasurer with a view to conducting a Departmental enquiry in the usual course. The punishment, if any, to be awarded in this case will depend on the result of the enquiry.

2. Shri N. C. Jain employed as a Coin-Note Examiner Grade I (a staff position) in the Kanpur Branch of Reserve Bank of India on whose person a punched Rs. 100 Note was found on 27th June 1974 was arrested by the Police. He was placed under suspension pending further investigation of the circumstances in which he came to be in possession of such a Note. The case is being investigated by the Police whose Final report has not yet become available. It is therefore not possible at this stage to indicate the details of any conspiracy or whether any loss was caused to the Bank.

3. On 8th July, 1974, the Assistant Treasurer (Staff Officer Grade II) in charge of one of the Note Examination Sections

in New Delhi was found to have passed some cut/mutilated notes exceeding the powers vested in him. Subsequent investigations revealed that a large number of cut/mutilated notes had been passed as good notes on some other days also. This was contrary to the instructions laid down and the established procedure and it gave rise to the suspicion that the Assistant Treasurer concerned and certain other employees apparently in collusion with some professional dealers in defective notes were bringing cut/mutilated notes from outside, substituting them for good notes in the course of note examination and taking out the good notes. The concerned Assistant Treasurer and one of the Coin/Note examiners (Class III staff) working in the same section have been placed under suspension with effect from 19th October and 2nd November, 1974 respectively. Explanations have also been called for from some other employees (all Class III) working in the same Section for their failure to follow the prescribed procedure of work.

4. The procedure for the examination, cancellation, verification and disposal of soiled notes and the office of the Reserve Bank of India is very detailed and elaborate and his design to prevent to any losses through thefts frauds and otherwise. The central office of the Reserve Bank of India Bombay has issued instructions to its branches to ensure that there is no laxity in supervision of work in the Cash Departments and that the established procedure and other instructions issued from time to time are strictly adhered to.

कृषि पर कर लगाया जाना

* 572. सरदार कुमार सं० चं० आंग्रे:

श्री जगदीश प्रसाद माथुर :

श्री सुब्रमण्यम् स्वामी :

श्री ओरुम प्रकाश त्यागी :

क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय सरकार ने गत तीन वर्षों में कृषि पर कर लगाने के सम्बन्ध में राज्य सरकारों को जो मार्गदर्शक निदेश दिये हैं उनका व्यौरा क्या है;

(ख) कृषि पर कर लगाने के परिणाम स्वरूप विभिन्न राज्यों के राजस्व में कितनी वृद्धि हुई; और

(ग) इस सम्बन्ध में केन्द्रीय सरकार की भावी योजना क्या है ?

[Imposition of tax on agriculture

†572. SHRI S. C. ANGRE :

SHRI JAGDISH PRASAD
MATHUR :

SHRI SUBRAMANIAM SWA-
MY :

SHRI OM PRAKASH TYAGI :

Will the Minister of FINANCE be pleased to state :

(a) the details of the guidelines given to the State Governments by the Central Government in regard to the imposition of tax on agriculture during the last three years;

(b) what is the increase in the revenue of various States consequent upon imposition of tax on agriculture; and

(c) what are the future plans of the Central Government in this regard ?]

वित्त मंत्री (श्री सी० सुब्रमण्यम्) :

(क) राज्य सरकारों से कहा गया है कि वे कृषि जोत कर को लागू कर जैसा कि राज समिति ने सुझाव दिया है अथवा भू-राजस्व में दी जाने वाली रियायतों को वापस लेना भू-राजस्व पर क्रमिक अधिक भार अधिकार लगाना व अधिक लेवी लगाना तथा वाणिज्यिक फसलों पर उपकर आदि जैसे मिलने-जुलते ऐसे अन्य उपाय करके कृषि क्षेत्र से अतिरिक्त साधन जुटाए।

(ख) सभा पटल पर एक विवरण रख दिया गया है जिसमें उन राज्यों के नाम दिये गये हैं जिन्होंने चालू वर्ष में कृषि कर के माध्यम से अतिरिक्त साधन जुटाने के लिए उपाय किये हैं। इन उपायों से अपेक्षित राजस्व का व्यौरा भी इस विवरण में दिया गया है।

(ग) यह विषय राज्य सरकार का है और प्रत्येक राज्य कृषि कराधान की अपनी ही प्रणाली का पालन करता है जो उसकी स्थानीय दशाओं परम्पराओं तथा परिस्थितियों के अनुकूल बैठती है। किन्तु भारत सरकार उन्हें बराबर यह परामर्श देती रहेगी कि वे कृषि क्षेत्र से, विशेषतः उन वर्गों से जो अपेक्षा-कृत अधिक सम्पन्न हैं अतिरिक्त साधन जुटाएं